

02.08.2019

PRESS RELEASE

Subject: Petition received from Shri Saurabh Bharadwaj, Hon'ble Member seeking disqualification of Shri Kapil Mishra, Hon'ble Member of the Legislative Assembly of NCT of Delhi on grounds of Defection

Shri Ram Niwas Goel, Hon'ble Speaker has today decided the Petition received from Shri Saurabh Bharadwaj, Hon'ble Member seeking disqualification of Shri Kapil Mishra, Hon'ble Member of the Legislative Assembly of NCT of Delhi on grounds of Defection as follows:

"Shri Kapil Mishra, the Respondent in this case, an elected Member of the Legislative Assembly of the National Capital Territory of Delhi, elected from Karawal Nagar, Constituency No. 70 has become subject to disqualification under Paragraph 2 (1) (a) of the Tenth Schedule of the Constitution.

That the disqualification of said Shri Kapil Mishra takes effect from 27.01.2019."

Consequently the Karawal Nagar Assembly Constituency (AC70) seat has fallen vacant.

The Copy of the decision dated 02.08.2019 of the Hon'ble Speaker is enclosed.

C. Velmurugan Secretary 02.08.2019